

(2011) 07 SC CK 0051

In the Supreme Court Of India

Case No : Special Leave to Appeal (Civil) No"s. 16308, 16314, 16317 and 19467-19469 of 2007, W.P. (C) No. 131 and 141 of 2011, Conmt.Pet. (C) No. 236 of 2011 in SLP (C) No. 16308 of 2007, Conmt. Petition (C) No. 237 of 2011 in SLP (C) No. 16308 of 2007, W.P. (C) N

Ankur Gutkha

APPELLANT

Vs

Indian Asthama Care Society and Others

RESPONDENT

Date of Decision : 20-07-2011

Acts Referred:

Citation : (2011) 07 SC CK 0051

Hon'ble Judges : H.L. Dattu, J;G.S. Singhvi, J

Bench : Division Bench

Advocate : P.N. Misra, Pallav Shishodia, K.C. Dua, in SLP C No. 19467-69/07, Pallav Shishodia, Siddhartha Choudhary, V. Giri, Dhruv Mehta, Vipin Nair, P.B. Suresh, Surya P. Khatri, for Temple Law Firm, Pinky Anand, D.N. Goburdhan, Prabal Bagchi, in SLP C No. 16308/07, Ram Jethmalani, Salman Hashmi, Arun K. Sinha, in W.P. C 141/2011, Ashok Bhasin, S.A. Hashmi, Arun K. Sinha, V.A. Mohta, Anil S. Bajaj, Shashibhushan P. Adgaonkar, Ashok Kumar Gupta, in WP. C 131/2011, Rajeev Dhawan, Vivek K. Kohli, Subramonium Prasad, Abhishek Swaroop, Yas Mishra, Himanshu Kapoor, Shekhar Naphade, Jay Kishor Singh, in SLP C No. 16314/07, Rahul Pratap, Jayant Mohan, Siddhartha Chowdhury, Aparna Jha and Pranav Sachdeva, in SLP C No. 16317/07, for the Appellant; Mohan Jain, ASG, D.K. Thakur, Prabhat Kumar, Karthik Ashok, Yogita Yadav, R.K. Tanwar, S.K. Sahijpal, Shalinder Saini, Shreekant N. Terdal for Intervenor, Rajiv Dhavan Manish Goswami, for Map and Company, Public Prosecutor Rao Brijesh Kalappa, Gopal Singh, Divya Nair, N. Ganpathy, A.M. Singhvi, Sudhir Chandra Agrawala, Sanjai Kumar Pathak, Pravin H. Parekh Sameer Parekh, Lalit Chauhan, Shashank, Somanadri Goud for Parekh and Company, R.S. Suri Rahul Malhotra, Chanchal Kumar Ganguli, Ravi Shankar Prasad Vikramjit Banerjee, Shally Bhasin Maheshwari, Ranjit Kumar, Indu Malhotra, Nalin Talwar, Nar Hari Singh, Hemanshu Kapoor, Vikas Mehta, K.N. Bhat, Siddharth Luthra, Kundan Kumar Mishra, Anil Kumar Mishra, F. Raza, Divyam Agarwal, Dheeraj Nair, Milind Kumar, Archana Pathak Dave, Irshad Ahmad, Vishnu Behari Tewari, Raj Kishor Choudhary, Shivam Sharma, Ravi Kumar Tomar, R.N. Karanjawala, Ruby Singh Ahuja, Raunak Dhillon, Manik Karanjawala for Karanjawala and Company, S.L. Bhargava, Aseem Mehrotra, Abhijat P. Medh, Sumant Bhardwaj, Mridula Ray Bhardwaj, Santosh Kumar Sethi, Anil Kumar Jha, Vishwash Kaushik, P.V. Yogeswaran, Abani Kumar Sahu, Intervenor-in-Person, R.R. Deshpande, Ashok

Final Decision : Dismissed

Judgement

1. Some of the Learned Counsel complained that copies of the Expert Committee Report have not been made available to them and, on that account; they have not been able to file response.
2. The learned Additional Solicitor General representing the Union of India should instruct his office to supply copies of the report to all the Learned Counsel to whom the same has so far not been made available. This must be done within seven days from today. Within next three weeks, the parties to whom the report had not been made available earlier may file their response.
3. Shri Ashok Bhasin, learned senior counsel, requests that his clients may be permitted to amend the petition for challenging the vires of Rule 5(g) of the 2011 Rules. The prayer is allowed. The amended petition may be filed within seven days.
4. The Union of India should file joint response to all the petitions and applications within a period of three weeks from today. Rejoinder affidavits on behalf of the writ Petitioners and applicants may be filed within next two weeks
5. List all the pending I. As and Contempt Petitions 25.08.2011.
6. The main cases be listed on 07.09.2011.